

**NATIONAL COMPANY LAW TRIBUNAL
COURT No. – I, MUMBAI
URGENT BENCH**

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C.P. (IB) No. 1535/MB/2019

**Sportiff India Pvt Ltd
V/s
Raghuleela Builders Pvt Ltd**

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Dated 2nd June, 2021

ORDER

Sr. No. 6

The matter is taken up on VC. Mr. Somit Kumar Singh, Counsel for the Petitioner and Mr. Tahir Prande, Counsel for the Respondent are present.

Petitioner has filed affidavit in terms of the order dated 28.05.2021. Affidavit is taken on record. It is submitted that the debt has been fully satisfied and the Petitioner doesn't want to proceed with the Company Petition. Accordingly, Company Petition bearing CP (IB) No. 1535 of 2019 is dismissed as withdrawn in terms of Rule 8 Insolvency and Bankruptcy Board of India (Application to Adjudicating Authority) Rules, 2016.

**Sd/-
V. NALLASENAPATHY
Member (Technical)**

**Sd/-
JANAB MOHAMMED AJMAL
Member (Judicial)**